

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) The information is given in the Statement I placed on the Table of the House. [Placed in Library. See No. LT-557/67].

(b) Prior to 1-11-62 when the Service was decentralised promotions to the U.D.C's Grade were being made on an all-Secretariat basis. Statement II gives the number of promotions made Ministry-wise after 1-11-62 which is placed on the Table of the House. [Placed in Library. See No. LT-557/67].

(c) to (g). The Central Secretariat Services were decentralised with a view to ensuring better personnel management and better utilisation of the training and experience received in each Ministry. After decentralisation, persons allotted to a cadre can look forward to promotion only against vacancies arising in that cadre and some disparity in the promotion prospects from cadre to cadre is, therefore, inevitable. Government have carefully considered the problems of decentralisation and have decided that although it has created some disparity in the opportunities for promotion in certain cadres, the balance of advantage would clearly lie in maintaining the decentralised set up in the large public interest. There is, therefore, no question of recentralising the Services.

Delhi Judicial Service

1770. Shri O. P. Tyagi: Will the Minister of Home Affairs be pleased to state:

(a) whether the rules of the Delhi Judicial Service have been framed by the Lt. Governor in consultation with the Union Public Service Commission as required under Article 234 of the Constitution;

(b) how many Officers gave their option for Delhi Judicial Service and what will be or has been the method of selection;

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(c) whether in absence of ' Cadre rules the options have been considered and if not, how many officers have been selected and by whom;

(d) the reasons why the selection was not done by U.P.S.C.; and

(e) whether there will be a joint judicial cadre of the subordinate judiciary of Delhi and Himachal Pradesh?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) to (e). It is proposed to constitute a Delhi and Himachal Pradesh Higher Judicial Service and a Delhi and Himachal Pradesh Civil Service (Judicial Branch). The former service will comprise posts of District and Sessions Judge and comparable posts. The latter service will comprise posts of Sub-Judges, Judicial Magistrates and comparable posts. The draft rules are under preparation in consultation with the Delhi High Court.

भारत इण्डिया कम्पनी के तेल शोधक कारखानों में श्रमिक संघ

1771 श्री सुरजू पाण्डेय :
श्री इसहाक सम्भली :

क्या श्रम तथा पुनर्वास मन्त्री भारत इण्डिया कम्पनी के तेल शोधक कारखानों के श्रमिक संघ के बारे में 27 अप्रैल, 1966 के प्रतारंकित प्रश्न संख्या 4496 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या भारत इण्डिया कम्पनी के तेल शोधक कारखानों के श्रमिक संघों को मानता देने से सम्बन्धित जांच पड़ताल, जो पहले स्थगित कर दी गई थी, पुनः प्रारम्भ कर दी गई है; और

(ख) यदि नहीं, तो इसके क्या कारण हैं ?